

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

RA 20/2003 with MAs 345/2003 and 346/2003

DATE OF ORDER: 10/09/2003

Smt. Kalpana Sharma wife of Late Shri Jagdish Prasad Sharma,  
Resident of 13-A, Indrapuri Colony, Lal Kothi, Tonk Road, Jaipur.

¶. Applicant.

VERSUS

1. Union of India through Secretary, Ministry of Industry, Deptt. of Industrial Policy and Promotion, Udyog Bhawan (Salt Section), Delhi.

2. Salt Commissioner, 2-A, Lavan Bhawan, Jhalana Doongri, Industrial Area, Jaipur.

3. Asstt. Salt Commissioner (Adm.), 2-A, Lavan Bhawan, Jhalana Doongri, Industrial Area, Jaipur.

¶. Respondents.

Ms. Shalini Sheoran, Proxy counsel for Mr. Bhanwar Bagri, Counsel for the respondents.

CORAM:

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER (ORAL)

The applicant has filed this Review Application for reviewing the order of this Tribunal dated 03/04/2003 passed in OA 137/2003 on the ground that the applicant was working as IDC on ad-hoc basis and not on regular basis.

While disposing of the OA at admission stage, this Tribunal had specifically held that the respondent No. 2 shall ensure that the arrears of the family pension and other retiral benefits are paid to the applicant within one month of the receipt of the representation if he so entitled and in case any of the payment not admissible to the applicant as per the rules, he shall inform the applicant promptly within the said period giving reasons thereof. X

This Tribunal has nowhere held that the applicant was working as IDC on regular basis. What this Tribunal has held is that the family pension and other retiral benefits may be paid to the appli-

cant, if he so entitled. No case ~~for~~ review is made out by the applicants. This Review is totally misconceived and is dismissed accordingly.

3. MAs Nos. 345/2003 and 346/2003 also stands disposed of accordingly.

~~(A.K. BHANDARI)~~  
MEMBER (A)

~~(M.L. CHAUHAN)~~  
MEMBER (J)